



2026:AHC:51029

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1019 of 2026

Raj Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dan Bahadur Yadav, Umesh Chandra Vishwakarma
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"(i) Issue a writ, order or direction in the nature of mandamus commanding the respondent no. 2 to decide the restoration application No. 758 dated 04-01-2023 (Annexure no. 5) pending before him within a stipulated period of time."
3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served by keeping this matter pending. Therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as raised in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **ten months** from the date of production of certified copy of this order.
5. With the aforesaid direction, this petition is finally **disposed of**.

March 12, 2026

vkg

(Dinesh Pathak,J.)